

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 21**

**IA 1467/2024 IA 2309/2024 in C.P. (IB)/817(MB)2019**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES:    **IDBI BANK LIMITED V/s M/S. IMPALA**  
**DISTILLERY AND BREWERY LTD**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2309/2024 in C.P. (IB)/817(MB)2019**

- 1) Mr. Raunak Satpathy, Ld. Counsel for the Successful Resolution Applicant, Mr. Prakash Shinde, Ld. Counsel for IDBI Bank and Ms. Sujata Chattopadhyay, Ld. Counsel for the Resolution Professional are present.
- 2) Ld. Counsel for the Successful Resolution Applicant submits that they are committed to issue post dated cheques towards the payment of remaining Resolution Money by 05.08.2024 and the same shall be handed over in the Meeting of the Committee of Creditors to be called by the Resolution Professional. Accordingly, Resolution Professional is hereby directed to convene a meeting not later than next Wednesday.

3) In view of the above observations and directions, the Interlocutory Application bearing **IA No. 2309 of 2024**, filed by the Successful Resolution Applicant seeking an extension of the implementation period under the Resolution Plan to enable payment of the Resolution Plan amount, **is disposed of as dismissed** as nothing remains to be adjudicated in the present Interlocutory Application.

**IA 1467/2024 in C.P. (IB)/817(MB)2019**

- 1) Mr. Raunak Satpathy, Ld. Counsel for the Successful Resolution Applicant, Mr. Prakash Shinde, Ld. Counsel for IDBI Bank and Ms. Sujata Chattopadhyay, Ld. Counsel for the Resolution Professional are present.
- 2) Stand over to 29.07.2024, for further Consideration and hearing

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare